

State Vs Savitri Devi
FIR No: 143/2019
under Section 302/304-B/498A/201/34 IPC
PS: Wazirabad

04.08.2020

(Proceedings conducted through Video Conferencing)

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant (through V/C).

Arguments heard. Record perused.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Ld. Counsel for accused/applicant argued that accused/applicant has been falsely implicated in this case and no offence is made out against accused/applicant. It is further submitted that accused/applicant is a senior citizen and she is suffering from various old age related ailments. It is further submitted that the deceased was having an affair with one boy namely Rahul and she was not even ready and willing to marry the son of the accused/applicant. The whole prosecution story is false, fabricated and an afterthought.

On the other hand, Ld. Add. PP for State has strongly opposed the present application on the ground that allegations against accused/applicant are of very serious nature and the trial of the case is at very initial stages and even charge has not been framed.

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I have duly considered the rival submissions. I have perused the record carefully.

Perusal of record shows that present case is pertaining to offences punishable under Section 302/304B/498/201/34 IPC. The trial of present case is at very initial stages and even charge has not been framed. Statement of material witnesses i.e. family members of deceased is yet to be recorded. Perusal of record further shows that family members of deceased have levelled specific and clear allegations against accused/applicant.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of bail. The same is hereby dismissed and disposed of accordingly.

dl
04/8/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/04.08.2020